

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 1848 of 2020

1. Shyam Sahu
2. Amar Sahu
3. Harischandra Yadav
4. Bijay Kumar Sahu
5. Abadhesh Sahu
6. Vinod Sahu
7. Paras Sahu
8. Pairo Devi

...Petitioners

-V e r s u s-

1. The State of Jharkhand
2. Deputy Commissioner, Lohardaga
3. Additional Collector, Lohardaga
4. L.R.D.C., Lohardaga
5. Circle Officer, Senha
6. Superintendent of Police, Lohardaga
7. Officer-In-Charge, Senha, District- Lohardaga
8. Fulo Devi

...Respondents

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Dilp Kumar Prasad, Advocate

For the State :- Mr. Rohan Kashyap, A.C. to S.C.-IV

03/14.09.2020

The present case is taken up through video conferencing.

At the request of the learned counsel for the petitioners, the defects, as pointed out by the office, are ignored.

The present writ petition has been filed for restraining the State respondents from making interference in measurement or settlement of land of villagers in favour of the respondent no. 8 i.e. present Survey Khata No. 207, plot no. 970 measuring an area of 0.25 acre, R.S. Khata No. 86, R.S. plot no. 600 measuring an area of 0.25 acre out of 0.74 acre upon which the villagers are in possession since long and using the same for social functions like marriage ceremony, last rituals, *Mundan* as well as for Khalihan since long. Further prayer has been made for issuance of direction upon the respondent no. 2- the Deputy Commissioner, Lohardaga to consider the representation/objection of the villagers in accordance with law as there is Panchayat Bhawan already constructed by the State authorities over the land settled to the respondent no. 8.

After some argument, Mr. D.K. Prasad, learned counsel for the petitioners, seeks permission to withdraw the present writ petition with liberty to take recourse of other legal remedies available to the petitioners in relation to the present matter.

Mr. Rohan Kashyap, learned A.C. to S.C.-IV appearing on behalf of the State-respondents, has no objection to the same.

Permission is accorded.

The writ petition is dismissed as withdrawn with aforesaid liberty.

(Rajesh Shankar, J.)